

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO.** 21(ND)09  
**CA. NO.**

**CORAM:**




**PRESENT: SH. S.K. MOHAPATRA**  
**HON'BLE MEMBER (T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.05.2017**

**NAME OF THE COMPANY: M/s. Smt. Madhu Bhaskar V/s. M/s. TNB Investments Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 397/398**

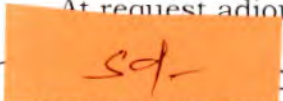
<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Sarwan Razer	Adv.	Respondent	
2.	Bharat Bhaskar	R2		
3.	Ms. Saurabh Kalia	} Adv.	for Petitioner	
4.	Ms. Yamini Sharma			

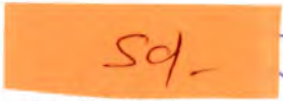
**ORDERS**

Grievance of the petitioner is the dilution of her share from 45% to 9.8%. It is submitted that the Respondents have illegally and unauthorized allotted Rs. 20,000 shares to themselves. It is also pointed out that the Annual Returns and other statutory compliances of the Respondent Company have not been made after 2008-2009. This per se points out to mismanagement.

Ld. Counsel for the Respondent prays for some time to meet these objections as the main counsel is not available today.

At request adjourned to 24<sup>th</sup> July, 2017.

  
(S. K. Mohapatra)  
Member Technical

  
(Ina Malhotra)  
Member Judicial